THE DRUGS AND COSMETICS (AMEND-MENT) RULES, 1968

SHRI SATYA NARAYAN SINHA: Madam, I beg to lay on the Table, under section 38 of the Drugs and Cosmetics Act, 1940, a copy of the Ministry of Health, Family Planning and Urban Development (Department of Health and Urban Development) Notification 8.0. No. 866, dated the 28th February, 1968, publishing the Drugs and Cosmetics (Amendment), Rules, 1968. [Placed in Library. See No. LT-581/68.]

THE CITIZENS (REGISTRATION AT INDIAN CONSULATES) AMENDMENT RULES, 1968

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS, HOUSING AND SUPPLY (SARDAR IQBAL SINGH): Madam, on behalf of Shri K. S. Ramaswamy, I beg to lay on the Table, under sub-section (4) of section 18 of the Citizenship Act, 1955, a copy of the Ministry of Home Affairs Notification G.S.R. No. 483, dated the 4th March, 1968, publishing the Citizens (Registration at Indian Consulates) Amendment Rules, 1968. [Placed in Library. See No. LT-653/68.]

THE ADMISSION AS ADVOCATES (TRAINING AND EXAMINATION) RULES, 1968

THE DEPUTY MINISTER IN THE MINISTRY OF LAW (SHRI MOHAMMAD YUNUS SALEEM): Madam, I beg to lay on the Table, under sub-section (5) of section 49-A of the Advocates Act, 1961, a copy of the Ministry of Law (Department of Legal Affairs) Notification S.O. No. 926, dated the 8th March, 1968, publishing the Admission as Advocates (Training and Examination) Rules, 1968. [Placed in Library. See No. LT-641/68.]

MOTION REEXTENSION OF TERM OF OFFICE OF MEMBERS OF COM-MITTEE ON PUBLIC ACCOUNTS

THE MINISTER OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (DR. RAM SUBHAG SINGH): Madam, I beg to move the following Motion:—

"This House resolves that the term of office of the present members of the Rajya Sabha serving on the Committee on Public Accounts be extended up to the 30th April, 1968."

The question was proposed.

SHRI BHUPESH GUPTA (West Bengal): Madam, I have a submission to make. The hon. Minister should explain why he is doing that.

SHRI BIREN ROY (West Bengal): He should also state that there are no Members on the PAC whose term expires.

DR. RAM SUBHAG SINGH: The suggestion was made that Dr. Siddhu is one of the Members who is retiring and that the term of office in the PAC and in the Committee on Public Undertakings be extended up to 30th April. As you know, previously this used to be the system, but last year there was no lame-duck session of Parliament, of the Third Lok Sabha. The term of office was to expire on the 31st March. As these Committees have to submit reports, etc. It was thought that we should seek permission of the House for the extension of the term of office.

SHRI NIREN GHOSH (West Bengal): How can he do that? Those who are not Members of Parliament remain Members of a Parliamentary Committee. Under what rule is it done?